

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3771 of 2020

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Gangadhar Mahto @ Jitendra ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. K. S. Nanda, Advocate

For the Opposite Party : A.P.P.

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2/08.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S. T. No. 21 of 2019 arising out of Mandu (W.B.) P.S. Case No. 303 of 2018.

It has been alleged that one Bajiram Mahto had fired upon the husband of the informant who later on died. The other accused persons had fled away from the place of occurrence.

There appears to be specific allegation against Bajiram Mahto of committing the murder. It appears that one of the co-accused namely, Ashok Mahto @ Asok Mahto has been granted bail by this Court in B. A. No. 3772 of 2019.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge III, Ramgarh in connection with S. T. No. 21 of 2019 arising out of Mandu (W.B.) P.S. Case No. 303 of 2018.

(Rongon Mukhopadhyay, J)